CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 430/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Determination of transmission tariff for 2024-29 tariff block for assets under "Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E2" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Petitioner has submitted that the completion certificate from CTUIL for Asset-1 and Asset-2 is awaited. Submit the certificate from CTUIL that Asset-1 and Asset-2 are complete as per the applicable CEA Standards, as required under the proviso to Regulation 27 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

ii. Petitioner has submitted that power flow through Asset-1 and Asset-2 could not be achieved due to non-readiness of the transmission system of Beawar Transmission Limited (Part-F) and Fatehgarh III Beawar Transmission Limited (Part-G). However, the CEA progress reports for March and April, 2026 quoted in the Petition show "Fatehgarh3–Beawar 765kV D/c (2nd)" line under Part-G with Actual COD in March, 2026. Petitioner to clarify the status of the associated

elements as on 01.04.2026 and 02.04.2026 and submit the date from which power flow started through Asset-1 and Asset-2, along with RLDC documents.

iii. Submit the details of the work for ACE claimed for Asset-1, Asset-2, Asset-3 and Asset-4 during FY 2026-27 to FY 2028-29 under Regulation 24(1)(a) and 24(1)(b).

iv. Re Submit the Correct Excel Tariff Forms with linked computations for Asset-2. Tariff Form of Asset-3 (500 MVA ICT-9, DOCO 31.03.2026) has been uploaded on E-Filing Portal as “A2 Tariff Form” instead of Excel Tariff Forms with linked computations for Asset-2. Petitioner to ensure that correct Excel Tariff Forms for all the assets are uploaded.

v. Submit the excel for liability flow statement for Asset-1, Asset-2, Asset-3 and Asset-4.

vi. Submit the calculation of statement of IDC discharge for Asset-1, Asset-2, Asset-3 and Asset-4 in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked excel with computation of applicable rate of interest in case of such loans with ‘floating rate’ for all the assets.

vii. Paragraph 37 of the Petition states that funds have been borrowed by way of inter-corporate loan from POWERGRID, whereas the IDC statement and Form 9-C show loans as PRTL Bond LXXX (80), PRTL Bond LXXXIII (83), PRTL HDFC-03 and PRTL SBI-06. Submit the Board approval and the inter-corporate loan agreement(s) with POWERGRID along with terms (rate of interest and repayment schedule) of each loan considered for IDC and tariff. Further also confirm if these loans form a part of Loan Compendium of PGCIL or not. If not, share the updated Loan Compendium with these loans included.

viii. For Asset-1, Asset-2, Asset-3 and Asset-4, submit the detailed factor wise reasons of Time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

ix. As per the MoP OM dated 01.12.2021 and the Investment Approval dated 02.11.2023, the implementation timeframe of the scheme is “15 months from MoP OM or evacuation requirement beyond 3000 MW cumulative at Fatehgarh-3 (new section) & Fatehgarh-4 PS, whichever is later”. However, the Petitioner has computed the time over-run from the implementation schedule of 31.03.2025 and 30.06.2025 recorded in the Commission’s order granting the transmission licence. Petitioner to submit:

   a. The date on which the evacuation requirement beyond 3000 MW arose, along with CTUIL documents.
   b. A copy of the CTUIL e-mail regarding revision in SCOD. The Petition gives its date as 02.02.2023 in Paragraph 21 and as 01.04.2023 in the List of Dates and Events.

x. Further, Operation Sindoor (May–June, 2025) and the heatwave (March–May, 2025) cover about three months, whereas the time over-run is 276 to 366 days. Petitioner to explain the delay after June, 2025 and submit site-specific documents showing stoppage of work at Fatehgarh-III during these events, as the documents at Encl-8 (IMD reports, newspaper cuttings and GoI press release) are general in nature.

xi. Submit details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.

xii. Provide the following information for Asset-1, Asset-2, Asset-3 and Asset-4:

   a. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.

   b. Form 12 and 12-A for Asset-1, Asset-2, Asset-3 and Asset-4.

   c. Form 12-B, Calculation of IDC and Financing Charges. The Form 12-B submitted with the Petition shows only the draw down amounts and the IDC and Financing Charges rows are blank.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Deputy Chief (Law)